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Title: Need to bring a central legislation to regulate admission and fee structure in Medical and Engineering Colleges in the Country. – Laid.

SHRI D.V. SADANAND GOWDA (MANGALORE): The infight between the private Medical and Engineering colleges and that of the Govt. colleges as far as admission of meritorious students are concerned has taken a severe confusion among the government, students and parents. Infact, this varies from State to State and the meritorious student suffer due to lack of proper Central Legislation. The management's of various private colleges prevail over the State Governments and on so may occasions the delay is being caused for admission due to negotiations and litigations before the various courts.

The so-called donations are going out to the reach of poor and middle class families and meritorious students are denied with the seats in Medical and Engineering colleges. There are differences with regard to fees structure also. There should be a common fees structure and guidelines fore admission also. The issues will be put to cold storage soon after the admission on the next academic year when the admission process starts. Several litigation are pending before the various courts including on the Supreme Court of India. Hence in the interest of the meritorious students and that of the students hailing from poor and middle class families, CENTRAL LEGISLATION to regulate the admission, fees structure etc., of Medical and Engineering college may be passed. In the larger interest of the Education standards also common procedure throughout India is needed.

Hence the Central Govt. may kindly take up the necessary steps in the matter and bring out a Central legislation in the matter.